

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DIVYA JYOTI INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DIVYA JYOTI INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	08/05/1992
3.	Authority under which corporate debtor is incorporated / registered	ROC-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L15143MP1992PLC007090
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office : P No.19-39 Sector III Industrial Area, Pithampur, Dhar, MP 454775 Corporate Office : 201-204, B.M. Tower opposite Lotus Electronics, Sapna Sangeeta Main Road, Indore, MP 452001
1	Insolvency commencement date in respect of corporate debtor	Date of order 04.12.2020, uploaded on NCLT website on 07.12.2020
2	Estimated date of closure of insolvency resolution process	05.06.2021
3	Name and registration number of the insolvency professional acting as interim resolution professional	Sajjan Kumar Dokania IBBI/IPA-003/IP-N000150/ 2017-2018/11729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 Sajjan_suman@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 divyajyoti.cirp@gmail.com
11.	Last date for submission of claims	21/12/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1.N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads..... Physical Address:N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DIVYA JYOTI INDUSTRIES LIMITED on 04/12/2020.

The creditors of DIVYA JYOTI INDUSTRIES LIMITED, are hereby called upon to submit their claims with proof on or before 21/12/2020[14 days from the date of uploading of the order on NCLT website] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sajjan Kumar Dokania
Name and Signature of
Interim Resolution Professional

Date and Place : 07/12/2020, Bhopal